

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 634 of 2020**

**IN THE MATTER OF:**

**RNY Healthcare Services Pvt. Ltd.**

**...Appellant**

**Versus**

**Borun Hall International India Pvt. Ltd. & Anr.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Rakesh Kumar and Mr. Ankit Sharma, Advocates.**

**For Respondent: Mr. Gautam Singh, Advocate for R-1&R-2.**

**O R D E R**  
**(Virtual Mode)**

**21.01.2021** It appears from the perusal of the order dated 22<sup>nd</sup> December, 2020 that the Learned Counsel for the Appellant was directed to take necessary steps for notice on Respondent No. 3. Office note dated 18<sup>th</sup> January, 2021 shows that Learned Counsel for the Appellant has filed affidavit showing service of notice on Respondent No. 3 which is taken on record.

But nobody appears on behalf of Respondent No. 3. Learned Counsel for the Appellant is present. One last opportunity is given to Respondent No. 3 to appear. It is also made clear that if the Respondent No. 3 does not appear on next date, we will proceed to ex-parte order.

List the Appeal 'For Admission (After Notice)' on **16<sup>th</sup> February, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**